

COURT - I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 11 of 2012 &
I.A.No. 19 of 2012

Dated : 19th January, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

The Chairman, Tamil Nadu Generation
& Distribution Corporation Ltd. & Anr. ... Appellant(s)

Versus

Indian Wind Power Association & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. S. Vallinayagam

Counsel for the Respondent(s): Mr. Senthil Jagadeesan, Mr. Krishna Dev

ORDER

Admit. Issue notice. Mr. Senthil Jagadeesan takes notice and undertakes to file Vakalatnama on behalf of Respondent Nos. 1 to 11. Notice to be issued to the other Respondents returnable on 22.02.2012. Dasti service is permitted.

Post the matter on **22.02.2012**. In the meantime, the learned counsel for the Respondent is directed to file the reply on or before 14.02.2012 after serving copy on the other side. Thereafter, the learned counsel for the Appellant is directed to file the Rejoinder, if any, after serving copy on the other side.

(Rakesh Nath)
Technical Member
TS

(Justice M. Karpaga Vinayagam)
Chairperson